

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "B": NEW DELHI
BEFORE SHRI SAKTIJIT DEY, VICE PRESIDENT
AND
SHRI M. BALAGANESH, ACCOUNTANT MEMBER**

**ITA No. 4242/Del/2019
(Assessment Year: 2014-15)**

Shourya Towers Pvt. Ltd, Shop No. 108, FF, Vardhman Mayur Market, Mayur Vihar, Phase-3, New Delhi (Appellant) PAN: AAHCS9332F	Vs. Pr CIT (8), New Delhi (Respondent)
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Assessee by :	Ms. Monalisa, Adv
Revenue by:	Ms. Rajinder Kaur, CIT DR

Date of Hearing	01/07/2024
Date of pronouncement	01/07/2024

ORDER

PER M. BALAGANESH, A. M.:

1. The appeal in ITA No.4242/Del/2019 for AY 2014-15, arises out of the order of the National Faceless Appeal Centre (NFAC), Delhi [hereinafter referred to as 'Id. AO)', in short] dated 11.03.2022.
2. At the outset, the assessee filed a letter dated 01.07.2024 wherein, he submitted that the assessee wants to withdraw the aforesaid appeal, keeping all its rights and contention open. For the sake of convenience the said letter is reproduced below:-

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BEFORE THE INCOME TAX APPELLATE TRIBUNAL
B-BENCH, NEW DELHI
ITA No. 4242/DEL/2019

IN THE MATTER OF:
Shourya Tower Pvt. Ltd. ...Appellant

Versus

Pr. CIT (S), New Delhi ...Respondent

Date of Hearing: 1st July, 2024

A.Y. 2014-15


Subject: Application for withdrawing the appeal i.e. ITA 4242/2019 in the case of 'Shourya Tower Pvt. Ltd. Vs. PCIT' for the A.Y. 2014-15-

Most respectfully sheweth,

It is respectfully submitted that the aforesaid appeal has been filed against the order dated 31st March 2019 passed under section 263 of the Income Tax Act, by the Pr. CIT-S New Delhi. In this regard, it is respectfully submitted that the appellant desires to withdraw aforesaid appeal, keeping all its rights and contention open. It is therefore, humbly requested to kindly grant the said permission for withdrawing the said appeal.

The power of attorney is once again enclosed with this application.

It is humbly stated and prayed accordingly


Ruchesh Sinha & Monalisa Maity
(Advocates for the Appellant)

SRA Lex
F-39, Second Floor
Jangpura Extension,
New Delhi 110014
Date: 29th June, 2024

3. The Ld. DR does not have any objection for the said request of the Id AR.

4. We have gone through the request submitted by the Ld. AR and since the DR does not have any objection, the appeal is allowed to be withdrawn.

5. In the result the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 01/07/2024.

-Sd/-
(SAKTIJIT DEY)
VICE PRESIDENT

-Sd/-
(M. BALAGANESH)
ACCOUNTANT MEMBER

Dated: 01/07/2024
A K Keot

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi